NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 316/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES:

Jyoti Sri Punjabi

V/s.

Vaidehi Akash Housing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER

C.P. No.316/I&BC/NCLT/MB/MAH/2017

- None present as it had happened on last several occasions.
- Vide an Order pronounced on 29.06.2017 the Petition was "Admitted" and R.P Mr. Amit Gupta was appointed as IRP. However, he has expressed unwillingness dated 06.09.2017. His request to recuse from the case is accepted. He was directed to intimate the said Order to Creditor.
- The Registry was also directed to issue Notice to the Petitioner on 26.09.2017, 29.09/2017, 13.11.2017 and 06.12.2017 f i.e. today. Petition remained unrepresented from Petitioner.
- 4. The Petition shall be decided ex-parte as prescribed under the Code even though it was "Admitted" under section 9 of the Code.
- The Registry is hereby directed to issue Notice as a last chance to the Petitioner.
- Alongwith Notice of hearing, copy of this Order shall also be served upon Petitioner. To be listed on 19.01.2018.

Sd/-

BHASKAKA PANTULA MOHAN

Member (Judicial)

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06.12.2017

Aah

Sd/-

M.K. SHRAWAT Member (Judicial)